GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF LAND RESOURCES

LOK SABHA UNSTARRED QUESTION NO. 2562 TO BE ANSWERED ON 02.08.2022

National Land Records Modernisation Programme

2562. SHRI VELUSAMY P.:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the developments/status in implementation of National Land Records Modernisation Programme (NLRMP) along with the estimated cost of the project;
- (b) the names of the States which have computerized their land records so far along with its features thereof; and
- (c) the time by which the land records of the States which have not computerized these records are to be computerised; and
- (d) whether the old records or database shall be maintained after updating the list of computer records for any additions or modifications and if so, the details thereof?

ANSWER MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI FAGGAN SINGH KULASTE)

- (a) to (c): The National Land Records Modernization Programme (NLRMP) was approved by the Cabinet on 21.8.2008 as a Centrally Sponsored Scheme and later revamped under the Digital India initiative and renamed as Digital India Land Records Modernization Programme (DILRMP) and is being implemented as a Central Sector Scheme with effect from 1st April, 2016 with 100% funding by the Centre. The Central Government, through the DILRMP is providing assistance to the States/UTs for various components of the programme, inter alia, for Computerization of Land Records. So far, Rs. 2000.30 Crore (approx.) has been released since 2008-09 by the Central Government. Till date, Computerization of Record of Rights (RoR) has been completed in 615,056 (93.68%) villages out of 656,521 villages across the country. The implementation of State wise Computerization of Land Records is enclosed at Annexure-I. All the States/UTs have been requested to expedite the implementation of DILRMP. The programme has been extended upto March 2026.
- (d): Land governance is a State subject listed at Sl. No.18 & 45 of State List (List II) and at Sl. No.6 & 42 of Concurrent list (List III) of the 7th Schedule of the Constitution wherein land revenue governance system is governed by State specific Acts/Rules/Regulations and certain Acts and Rules/Regulations of Central Government. Hence, maintenance of old records or database after updating the list of computer records for any additions or modifications totally lies on States/UTs. However, the Central Government is providing fund to the States/UTs under Modern Record Room (MRR) component of the DILRMP to keep all the electronic and physical Land Records database.

Annexure in reply to Part (a) to (c) of Lok Sabha Unstarred Question No. 2562 to be answered on 02.08.2022.

S. No.	States/ UTs Name	Total Villages	Villages of	
			CLR Completed (No.)	CLR Completed (%)
1	ANDAMAN & NICOBAR ISLANDS	205	204	99.51%
2	ANDHRA PRADESH	17,563	17,065	97.16%
3	ARUNACHAL PRADESH	5,591	0	0.00%
4	ASSAM	24,420	18,672	76.46%
5	BIHAR	47,589	45,648	95.92%
6	CHANDIGARH	25	25	100.00%
7	CHATTISGARH	20,453	19,452	95.11%
8	DADRA & NAGAR HAVELI AND DAMAN & DIU	100	94	94.00%
9	GOA	425	425	100.00%
10	GUJARAT	18,854	18,377	97.47%
11	HARYANA	7,096	6,591	92.88%
12	HIMACHAL PRADESH	21,006	20,735	98.71%
13	JAMMU & KASHMIR	6,850	1,681	24.54%
14	JHARKHAND	32,945	32,789	99.53%
15	KARNATAKA	29,527	29,424	99.65%
16	KERALA	1,693	1,693	100.00%
17	LADAKH	239	16	6.69%
18	LAKSHADWEEP	24	24	100.00%
19	MADHYA PRADESH	55,070	55,070	100.00%
20	MAHARASTRA	44,874	44,341	98.81%
21	MANIPUR	2,715	423	15.58%
22	MEGHALAYA	6,750	0	0.00%
23	MIZORAM	826	292	35.35%
24	NAGALAND	1,600	512	32.00%
25	NCT OF DELHI	207	196	94.69%
26	ODISHA	51,727	51,701	99.95%
27	PUDUCHERRY	130	119	91.54%
28	PUNJAB	12,816	12,384	96.63%
29	RAJASTHAN	47,953	45,368	94.61%
30	SIKKIM	426	388	91.08%
31	TAMILNADU	16,796	16,749	99.72%
32	TELANGANA	10,829	10,768	99.44%
33	TRIPURA	898	898	100.00%
34	UTTARAKHAND	17,011	16,100	94.64%
35	UTTAR PRADESH	1,09,078	105,154	96.40%
36	WEST BENGAL	42,210	41,678	98.74%
	Tota		615,056	93.68%